

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.07
C.P.(IB)No.114/BB/2022**

IN THE MATTER OF:

M/s. Standard Chartered Bank ... Petitioner
Vs.
M/s. Opto Circuit (India) Ltd. ... Respondent

Order under Section 7 of I&B Code, 2016

Order delivered on 15.11.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Pratik Joshi
For the Respondent : Shri Samarth Shreedhar

ORDER

1. Heard Shri Pratik Joshi, learned Counsel appearing for the Petitioner and Samarth Shreedhar, learned Counsel appearing for the Respondent.
2. In spite of availing substantial time, the Respondent has chosen not to file any objections.
3. One week time is finally granted to the Respondent for filing reply, if any, failing which, their right to file the reply shall stand forfeited and the C.P. will be decided based on the record available on the next date of hearing.
4. The Ld. Counsel for the Respondent further submits that this Adjudicating Authority has initiated CIRP against the same Corporate Debtor.
5. List the case on **28.11.2022**.

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**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

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**(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)**